- OPD consultation @ ₹ 10/- per consultation
- IPD @ 25% of CGHS package rates.
- Medicines as per actual.

## Reimbursement in case of maternity leave

[2 January, 2019]

2345. SHRI D. RAJA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is considering a proposal to implement a scheme to reimburse employers in the private sector 50 per cent of the wages of the last 14 weeks of maternity leave; and

(b) if so, the details thereof and by when it is expected to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Yes, Sir. Government is working on an incentive scheme for entities that provide 26 weeks maternity benefits to their woman employees as provided for in the Maternity Benefit (Amendment) Act, 2017. To enable an entity to avail of the incentive, the women employees working in their entity should be a wage earner of less than ₹ 15,000/- per month and a member of Employees' Provident Fund Organisation (EPFO) for at least one year and not covered by Employees' State Insurance Corporation (ESIC). The scheme is proposed to be administered through Employees' Provident Fund Organisation and shall be implemented after obtaining the approval of the competent authority.

## Decline in women labour force

2346. DR. KANWAR DEEP SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that there is dramatic decline in women's labour force participation rates as compared to 2004-05;

- (b) if so, the details thereof; and
- (c) what are the policies with regard to it?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) As per the results of available labour force surveys on Employment-Unemployment conducted by Labour Bureau, Ministry of Labour and Employment, the estimated labour force